

Radio disallowed broadcast of a talk of the West Bengal Minister of Local Self Government recently;

(b) if so, the reasons thereof;

(c) whether there is any well defined code for the broadcast of talks;

(d) if so, the details of the code;

(e) whether a C.P.I. Leader was not allowed to telecast an election speech; and

(f) if so, the reasons thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) and (b). No, Sir. The talk by the West Bengal Minister was broadcast from AIR, Calcutta on May 16, 1980 at 8.40 p.m.

(c) and (d). Yes, Sir. AIR Code regulating broadcasts on AIR by individuals is given in the attached statement

(e) and (f). No, Sir. The telecast by the CPI leader could not take place as he declined to record it.

Statement

AIR CODE

Broadcast on All India Radio by individuals will not permit:—

1. Criticism of friendly countries.
2. Attack on religion or communities.
3. Anything obscene or defamatory.
4. Incitement of violence or anything against maintenance of law and order.
5. Anything amounting to contempt of Court.

6. Aspersions against the integrity of the President, Governors and Judiciary.

7. Attack on a political party by name.

8. Hostile criticism of any State or the Centre.

9. Anything showing disrespect to the Constitution or advocating Changes in the Constitution by violence, but advocating changes in the constitutional way should not be debarred.

FOOTNOTE:

(i) If a Station Director finds that the above Code has not been respected in any particular or particulars by an intending broadcaster he will draw the latter's attention to the passages objected to. If intending broadcaster refused to accept the Station Director's suggestions and modify his script accordingly, the Station Director will be justified in refusing his or her broadcast.

(ii) Cases of unresolved differences of opinion between a Minister of a State Government and the Station Director about the inter-to a talks pretation of the Code with regard to be broadcast by the form will be referred to the Minister of Information and Broadcasting, Government of India, who will decide finally whether or not any change in the text of the talk is necessary in order to avoid violation of the Code.

Central investment in Kerala State Electricity Board

169. SHRI A. NEELALOHITHASAN: Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether Government of India have invested any amount in the Kerala State Electricity Board (KSEB); and

(b) if so, the total of foreign and Government of India's loan to KSEB as on 1st January, 1980?

THE MINISTER OF ENERGY AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) and (b). The Government of India do not make any investment directly in any State Electricity Boards. Central assistance for power development is included as a part of the overall Central assistance to the States' developmental plan.

Foreign Governments as well as financing agencies do make available loans for specific power schemes. Such foreign assistance is extended to the Government of India by the creditors for projects to be undertaken in different States.

For projects under the Kerala State Electricity Board, the following foreign assistance has been received by the Government of India:—

(1) Loan agreement for US \$ 28.2 Million in 1962 to assist the establishment of a 300 MW HE generating station with associated facilities on the Panba and Kaki rivers in Kerala. Out of this allocation, the utilisation was 18.04 Million \$. The project was executed by the Kerala State Electricity Board.

(2) A Canadian loan of 11 Million \$ was made available in 1967 for the Idukki Hydro-electric power project of which 10—57 Million Dollars was utilised.

(3) The International Development Association extended two credits for rural electrification to the Government of India which have been onlent to the Rural Electrification Corporation. Out of this, credits to the extent of 1.56 M \$ and 3.13 M \$ were allocated for purchase of equipment by the Kerala State Electricity Board.

कुकिंग गैस की एजेंसियों के आवंटन की प्रक्रिया

170. श्री ज्योत्सनाई गामित
श्री के० प्रधारी

क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि

(क) कुकिंग गैस की एजेंसियों के आवंटन के लिए केन्द्रीय सरकार किस प्रक्रिया का अनुसरण करती है;

(ख) क्या समाज के कमजोर और ग्रन्थ वर्गों के लोगों को कुकिंग गैस की एजेंसियां आवंटित करके उनको प्रोत्साहन दिया जाता है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है ?

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री बोरेंद्र पाटिल) : (क) केन्द्रीय सरकार द्वारा निर्धारित नीति के अनुसार पेट्रोलियम उत्पादों, जिसमें खाना पकाने की गैस भी है, को डीलरशिप। एजेंसियां सम्बद्ध तेल विपणन कम्पनियों द्वारा आवंटित की जाती हैं। संशोधन होने तक अनुसरण की गई नीति के अनुसार अनुसूचित जातियों अनुसूचित जनजातियों के लिए आरक्षण 25% और 2% आरक्षण अपंग व्यक्तियों के लिए रखा गया था। इस नीति के अनुसार, ऐसी एजेंसियां समाचार पत्रों में विज्ञापनों के माध्यम से आवेदन पत्र आमंत्रित करने के पश्चात् और इस कार्य के लिए गठित चयन समिति द्वारा साक्षात्कार की प्रक्रिया के माध्यम से सफल उम्मीदवार का चयन करके दी जाती है।

(ख) जी, हां।

(ग) डीलरशिप डिस्ट्रीब्यूटरशिप आदि देने के लिए हाल ही में बनाई गई नीति के अनुसार समाज के विभिन्न वर्गों के लिए आरक्षण कोटा निम्न प्रकार है:—

अनुसूचित जातियों/अनुसूचित जनजातियों	25%
रक्षा कामिक, जो युद्ध में अपंग हुए हैं और युद्ध में मारे गये सैनिकों की विधवाएं	10%
अपंग व्यक्ति	10%
बेरोजगार स्नातक इंजीनियर	25%
व्यापारिक दुष्किरण	30%